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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MISCELLANEOUS APPLICATION NO.263/98  
IN  
ORIGINAL APPLICATION NO.924 of 1995

DATE OF ORDER : 01-04-1998.

Between :-

T.Lakshmi Kameswari

... Applicant

And

1. The Superintendent of Post Offices,  
Kakinada Division, Kakinada.
2. The Postmaster General,  
A.P. (northern Region),  
Visakhapatnam.
3. The Chief Postmaster General,  
AP Circle, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).



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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. This M.A. is filed praying for a direction to the respondents to appoint the son of the applicant as Postman anywhere in the Andhra Pradesh. As the appointment on compassionate grounds is sanctioned, the applicant is waiting <sup>eagerly</sup> for such appointment in view of hardship the family is placed.

3. The applicant <sup>says</sup> that the compassionate ground appointment has been sanctioned by Member (Staff) by order dt.23-5-96. Inspite of that the son of the applicant has not been provided with an appointment though his willingness and other particulars <sup>were</sup> ~~were~~ called for.

4. In view of the above, the following direction is given :-

The respondents in the OA and MA should inform the applicant the following details within one month from the date of receipt of a copy of this order :-

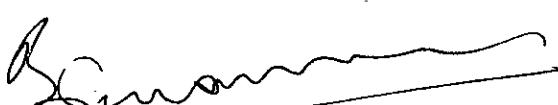
(i) Whether <sup>the</sup> <sup>same</sup> name of the applicant has been included for appointment on compassionate ground, <sup>and</sup> if so the Sl.No. at which he stands in that list;

(ii) Probable period by <sup>which</sup> he is likely to be appointed.

*De*

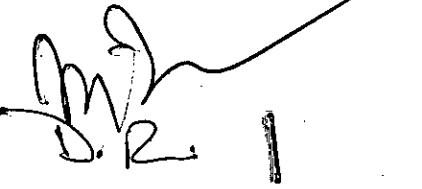
- 3 -

5. With the above direction, the miscellaneous application is disposed of. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
1.4.98

  
(R.R ANGARAJAN)  
Member (A)

Dated: 1st April, 1998.  
Dictated in Open Court.

  
D.R. I

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MA.263/98 in DA.924/95

Copy to:-

1. The Superintendent of Post Offices, Kakinada Division, Kakinada.
2. The Postmaster General, A.P.(Northern Region), Visakhapatnam.
3. The Chief Postmaster General, A.P.Circle, Hyderabad.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
5. One copy to Mr. N.R. Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

SRR

8/5/98

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II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :  
M (J)

DATED: 11/4/98

ORDER/JUDGMENT

M.A/R.A/C.P. NO.

263/98

in  
D.A. NO. 924/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

MR

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केंद्रीय प्रशासनिक अधिकार  
Central Administrative Tribunal  
हैदराबाद आयोजन  
HYDERABAD BENCH

27 APR 1998

Despatch No. 11

RECEIVED

विभाग/DEP. SECTION